

ORDERS OF THE TRIBUNAL

04. 21.3.02.

11. Notice may be
given to R.S. by

red post with A.D.
vide crater etc.

20.3.12

74.02

205

Or. no. 22 may be used

1. ~~1~~ not back
from R-S.

11441. *Conus* *ves. Fund*

in ad 3 to 19.4.02

18.4, cv

25

...few honey.

Allen W. Hunt.

Copy. ~~not~~ done
look by R.S. Nelson

1
96.2

Order dated 19.04.02

Registry to verify as to whether
notice on Pn.5 has been served.
a call after summer vacation for
final disposal. Copy of addl. counter
filed and served.

~~Member (i)~~

Order dated 27-07-89.

On the basis of the complaint
for the applicant, admitted to 06.08.09.

vice-chairman

~~Member G~~

Order dated 06.08.2004

By filing a Memo dtd.
06.08.2004 it has been
disclosed by the learned counsel
for the Applicant that the Applicant
is not interested to pursue this
OA any more and, therefore, he
be permitted to withdraw this
OA. Having heard learned Counsel
for the Applicant, permission is
granted to withdraw this OA
and accordingly this OA is dismissed
as withdrawn. Send copies of this
order to all the parties by post.

~~Member (J)~~

Vacc - Chairoman